

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 422**  
**CP/58/ND/2021**

**IN THE MATTER OF:**

|                             |     |            |
|-----------------------------|-----|------------|
| DSE Estates Ltd             | ... | Applicant  |
| Versus                      |     |            |
| Jai Ambey Share Broking Ltd | ... | Respondent |

**Under Section 59 (Companies Act)**

**Order delivered on 16.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                    |   |
|--------------------|---|
| For the Applicant  | : Mr. Ankit Singal, Adv., Mr. Shankeer Singal,<br>CA, Mr. Samyak Jain, Adv. |
| For the Respondent | : Mr. Karan Malhotra, Mr. Ayush Pratap<br>Singh, Adv.                       |
| For the ROC        | : Ms. Jyoti Khurana, Mr. Aakash Sharma,<br>Adv.                             |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard the submissions made by Ld. Counsel appearing for the Applicant. Ld. Counsel for Respondent No. 2 is present. All other respondents are proceeded ex-parte. For reply arguments on behalf of R-2, let this matter be posted to **28.05.2024**.

-SD-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**